2937 Written Answers FEBRUARY 23, 1968 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) No, Sir. On the whole it will not be correct to say that the performance of Indian Sportsmen in the various Departments of Sports has been steadily declining in recent years. India is, at present, the reigning World and Asian Hockey Champion based on the results of the last Olympic and Asian. Games;

(b) The National Sports Federations formulate schemes for raising standards in various games and sports. All proposals received from these bodies for financial assistance and other facilities are given due consideration by the Government in consultation with the All India Council of Sports;

(c) They have not been upto the expectation.

(d) Government have been making a closer scrutiny of each and every proposal for sending Indian teams abroad. Government feel that instead of visiting abroad, teams should concentrate on strengthening and raising their standard within the country.

Recreational Facilities at Chilks Lake (Orlssa)

1721. SHRI CHINTAMANI PANIGRAHI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the details of the schemes formulated for providing recreational facilities at Chilka Lake in Orissa for tourists in the fourth Plan;

(b) the estimates of these schemes;

(c) whether any progress has been made in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (Dr. KARAN SINGH): (a) to (d). A tentative allocation of Rs. 3 lakh_S was made

in the draft outline of the Fourth Five Year Plan on Tourism for providing recreational facilities at Chilka Lake. Details of the scheme alongwith the estimated cost in respect of each component of the scheme are awaited from the State Govt. Recreational facilities envisaged are aquatic sports, fishing and bird shooting.

India Tourism Development Corporation

1721. SHRI JUGAL MANDAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether some changes regarding composition of Board of Directors and other offices are being made in the India Tourism Development Corporation;

(b) if so, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (Dr. KARAN SINGH): (a) and (b). The present Board of Directors was constituted with effect from 1-10-1967 for a period cf one year. No chance is contemplated during the tenure of this Board.

Government have agreed to relieve the existing incumbent of the post of Managing Director at his own request. His successor is expected to be appointed shortly. The post of Financial Adviser to the Corporation which was vacant has been filled with effect from 1st February, 1968. All other appointments in the Corporation are made by the Corporation themselves, and not by Government.

शाहबाद जिले में मोहोनिया ग्रौर ग्रारा शहर को मिलाने वाला राष्ट्रीय राजपथ

1722. **श्री शिवपूजन शास्त्री** : क्या **परिवहन तथा नौवहन मं**त्री यह बताने कीं ,इप्राकरेंगे कि :

(क) क्या जाहबाद जिले में ग्रांड ट्रक

2939 Written Answers PHALGUNA 4, 1889 (SAKA) Written Answers 2940

रोड पर मोहोनिया से विक्रमगंज रोड होते डुये ग्रारा शहर तक एक राष्ट्रीय राजपय का निर्माण करने की कोई योजना है ; ग्रौर

(ख) यदि हां, तो यह निर्माण-कार्य कब ग्रारम्भ होने कौ संभावना है ?

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (क्यी भक्त दर्शन) : (क) ग्रौर (ख). जी हां। दिनारा करसार ग्रौर ग्रनैत होते हुए ग्रारा कौ सड़क के स्थायी संरेखण पर दो ग्रनुभागों के निर्माण के लिये भूमि प्राप्त करने की मंजूरी दे दी गई है। तीसरे ग्रनुभाग के लिये भूमि प्राप्ति का प्रश्न विचाराधीन है। मौजूदा वित्तीय कठिनाइयों के कारण निर्माण कार्य में कूछ ग्रौर समय लग सकता है।

M/s. Aminchand Pyarelal and Co. Ltd.

1723. SHRI JYOTIRMOY BASU: SHRI GANESH GHOSH: SHRI MOHAMMAD ISMAIL:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the C.B.I. has filed any case against M|s Aminchand Pyarelal and Co., Calcutta;

(b) if so, on what date and under what provisions of Law; and

(c) the details thereof?

THE MINISTER OF TRANSPORT AND SHIPPING (Dr. V K. R. V. RAO); (a) Yes, Sir.

(b) The charge-sheet has been filed in the Court of the Chief Presidency Magistrate, Calcutta on 16-12-67, under section 120B|420, 420 IPC and section 23 read with section 4 of the Foreign Exchange Regulations Act,

(c) The accused have been prosecuted for having cheated the Calcutta Port Commissioners, for obtaining Customs Clearance Permit from the Iron and Steel Controller on duplicate documents and for paying freight charges in foreign exchange in contravention of the Foreign Exchange Regulations Act.

भारत-पाकिस्तान सीमा पर तस्कर व्यापारी

1724. श्री यशवन्त सिंह कुशवाह :

श्री झिव कुमार झास्त्री ः

क्या **गृह-कार्य** मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि 22 जनवरी, 1968 को भारोपाल सीमा चौकी के पास भारतीय सीमा सुरक्षा पुलिस दल के साथ हुई सणस्त्र मुठमेड़ में एक भारतीय तस्कर व्यापारी मारा गया था और उसके साथी पाकिस्तान राज्यक्षेत में भाग गये थे ;

(ख) यदि हां, तो इसका व्यौरा क्या है ; ग्रौर

(ग) तस्करी के ऐसे मामलों की रोक-थाम के लिये सरकार नेक्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्रे (श्री विद्या चररण शुक्ल) : (क) और (ख) 22-1-1968 को ऐसी कोई घटना नहीं हुई वैसे 21-1-1968 की संघ्या के 7 बजे कुछ तस्कर व्यापारी सीमावर्ती भारोपाल गांव से भारत से पाकिस्तान जाते हुए एक सीमा सुरक्षा दल के द्वारा रोके गये। इसके बाद दोनों स्रोर से गोलाबारी चलने से एक भारतीय तस्कर गोली से मारा गया। दूसरे ग्रन्धेरे और ऊंची झाडियों की बाड़ में पाकिस्तानी भाग निकले।

(ग) तस्कर व्यापारियों की गतिविधियोें को रोकने के लिये तीब्र गश्त लगाई जाती है ।

बिल्ली में सड़क दुर्घटनायें

1725. श्री यशवन्त सिंह कुशवाह : क्या

परिवहन तथा नौवहन मंत्री यह बतानेकी कपाकरेंगेकिः

(क) क्या यह सच है कि दिल्ली परिवहन